

आयकर अपीलीय अधिकरण, हैदराबाद पीठ
IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad 'A' Bench, Hyderabad

Before Shri R.K. Panda, Vice-President
AND
Shri Laliet Kumar, Judicial Member

ITA No.306/Hyd/2021		
Assessment Year: 2016-17		
Seneca Global IT Services (P) Ltd., Hyderabad PAN:AALCS3362B (Appellant)	Vs.	Dy. C. I. T. Circle 3(1) Hyderabad (Respondent)
Assessee by:	C.A Arun for C.A. Utpal Sen	
Revenue by:	Smt.Vijaya Lakshmi, CIT(DR)	
Date of hearing:	31/08/2023	
Date of pronouncement:	31/08/2023	

ORDER

Per R.K. Panda, Vice-President

This appeal filed by the assessee is directed against the order dated 31.03.2021 passed u/s 143(3) r.w.s 144C(13) and 144C(13) r.w.s. 143(3A) & 143(3B) of the I.T. Act for the A.Y.2016-17.

2. At the time of hearing, the learned Counsel for the assessee filed an application seeking withdrawal of the appeal on the ground that the assessee has accepted the resolution arrived at under Article 27 of India-US Double Taxation Avoidance Agreement (DTAA). Since the assessee has accepted the MAP Resolution, the learned Counsel for the assessee submitted that the assessee should be allowed to withdraw the appeal.

2.1 In absence of any objection from the side of the learned DR, the request of the assessee seeking permission of the Bench for withdrawal of the appeal is accepted and the appeal is dismissed as “withdrawn”.

3. In the result, appeal filed by the assessee is dismissed.

Order pronounced in the Open Court at the time of hearing itself i.e. on 31st August, 2023.

Sd/- (LALIET KUMAR) JUDICIAL MEMBER	Sd/- (R.K. PANDA) VICE-PRESIDENT
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Hyderabad, dated 31st August, 2023.

Vinodan/sps

Copy to:

S.No	Addresses
1	Seneca Global IT Services (P) Ltd, 2 nd Floor, Studios 7 & 8 Jyothi Pinnacle, Survey No.11, Kondapur, Hyderabad 500084
2	Dy.CIT-Circle 3(1) Signature Towers, Kondapur, Hyderabad
3	Pr. CIT - Hyderabad
4	DR, ITAT Hyderabad Benches
5	Guard File

By Order